

Comments on the Draft Communication Tariff (71st Amendment) order, 2025

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To

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Ref:-Over registration no. TRAI/CAG/11/2013/CA dated 17th April, 2023.

Dear Sir,

We have the following comments to offer on the subject cited above.

Under National *Digital* Communication Policy, 2018 the mission was to connect India through digital communication and in many fields we have succeeded the target also. But in the field of broadband connectivity the aim to connect India yet to achieve. There are so many factors behind this but major hurdle is of tariff and easily reach to common man. In 2024, DOT under the agreement with TSPs requirement for Public Data Offices (PDOs) licensed has been removed and PDOs permitted to network up to 100 access point to establish a single WI-FI hot spot.

Looking to all these attempts to foster the growth and connectivity most of the parts still to connect specially the rural areas and remote areas. The usage of data in PM WANI is still far below while compared with retail broadband FTTH services.

In the proposed Tariff it has been stated that Broadband tariff (FTTH) for Public Data Office (PDO) under the PM-WANI scheme should not exceed twice the tariff applicable for retail broadband FTTH services. In this connection we propose that looking to usage of data under PM-WANI scheme and to attract more and more internet users the tariff under PM-WANI should not be more than 1.75 times higher than the standard FTTH plan and in rural areas the tariff should remain the same as prevalent at present to day, in other words there should not be any increase in the tariff under PM WANI scheme as propose now.

We also propose in this connection that yearly review of tariff etc.

Regards,

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